

[श्री शिव चन्द्र झा]

कर दिया तो कम-से कम सरकार इस के ऊपर एक वक्तव्य दे और यह बताए कि कौन से कदम बाढ़ का मुकाबला करने के लिए उठा रही है। (व्यवधान)

MR. SPEAKER: Order, order. Please sit down. I have heard him. Now, before I go to the next item, I want to express my sorrow. Once it begins, I am not able to control. When the leaders get up, I am not able to say no to them. If I permit leaders, everybody gets up.

SHRI RANGA: You need not go beyond leaders if you wish so.

MR. SPEAKER: That is agreed. I am very happy. I think so. We will have some procedure. Only leaders can get up and say something. Now everybody is getting up and making a speech from floods to foreign affairs. Everybody is doing it. I am helpless. Next time, it will not happen. I made a mistake today. That is all.

ed to the House on the 25th July, 1968."

The motion was adopted.

12.27 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

INDIAN PATENTS AND DESIGNS (AMENDMENT) BILL*

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED): I beg to move for leave to introduce a Bill further to amend the Indian Patents and Designs Act, 1911.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Patents and Designs Act, 1911."

The motion was adopted

SHRI F. A. AHMED: I introduce the Bill.

12.26½ hrs.

BUSINESS ADVISORY COMMITTEE

TWENTIETH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): I beg to move that this House agrees with the Twentieth Report of the Business Advisory Committee presented to the House on the 25th July, 1968.

MR. SPEAKER: The question is:

"That this House agrees with the Twentieth Report of the Business Advisory Committee present-

12.27½ hrs.

STATEMENT RE INDIAN PATENTS AND DESIGNS (AMENDMENT) ORDINANCE

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED): I beg to lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Indian Patents and Designs (Amendment) Ordinance, 1968, under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha. [Placed in Library. See No. LT-1462/68].